
(2020) 09 SHI CK 0160
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 3573 Of 2020

Kiran Devi

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 10-09-2020

Acts Referred:

Citation : (2020) 09 SHI CK 0160

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Ashwani Kaundal, Ashok Sharma, Adarsh K. Sharma, Ritta Goswami, Vir Bahadur Verma, Surender Verma

Final Decision : Disposed Of

Judgement

L. Narayana Swamy, CJ

1. Learned counsel for the petitioner submits that he may be permitted to confine his claim to prayer (b). His statement is taken on record. Permission granted.
2. It is further submitted that the prayer (b) is squarely covered by judgment, dated 19th December, 2019 (Annexure P-6) rendered by this Court in CWP No. 4279 of 2019, titled Mukesh Rana versus State of Himachal Pradesh and others, whereby respondents-State have been directed to consider the certificate of the petitioner therein issued by Grameen Mukta Vidhyalaya Shiksha Sansthan (respondent No. 3 herein) as a valid certificate for applying to government jobs or getting admission for higher education.
3. Learned counsel appearing for respondent No. 2 has also admitted the said factum.
4. In view of the above, the instant writ petition is disposed of in terms of the judgment in CWP No. 4279 of 2019 (supra) (Annexure P-6).
5. Pending miscellaneous applications, if any, are also disposed of accordingly.